

HARYANA VIDHAN SABHA

Bill No. 1— HLA OF 2026

THE HARYANA APPROPRIATION (No. 1) BILL, 2026

A

Bill

to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial year ending on the thirty-first day of March, 2026.

Be it enacted by the Legislature of the State of Haryana in the Seventy- seventh Year of the Republic of India as follows: -

1. This Act may be called the Haryana Appropriation (No .1) Act, 2026. Short title.
2. From and out of the Consolidated Fund of the State of Haryana, there may be paid and applied sums not exceeding those specified in column 11 of the Schedule appended to this Act, amounting in the aggregate to the sum of ₹35,02,00,000/- (Thirty Five Crore Two Lakh rupees only) towards defraying the several charges which will come in the course of payment during the financial year 2025-26 ending on the thirty-first day of March, 2026, in respect of the services specified in column 2 of the said Schedule. Issue of ₹35,02,00,000/- out of Consolidated Fund of State of Haryana for Financial year 2025-26.
3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Haryana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year ending on thirty- first day of March, 2026. Appropriation.

No. of demands	Services and purposes	Major Head	Sums not exceeding		Total
			Revenue	Grants made by Legislative Assembly	
1	2	3	4	5	6
			₹	₹	₹
15	Labour/Youth Empowerment & Entrepreneurship (Skill Development & Industrial Training, Employment, Youth Affair)	2230-Labour, Employment & Skill Development	1,00,000	—	1,00,000
		Total	1,00,000	—	1,00,000
16	Social Justice, Empowerment/ Welfare of Schedule Castes and Backward Classes & Antodaya (SEWA)/ Welfare of Ex-Servicemen	2225-Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	1,00,000	—	1,00,000
		Total	1,00,000	—	1,00,000
19	Energy Department (Power, New and Renewable Energy)/Industries & Commerce/ MSME/Irrigation and Water Resources		—	—	—
			—	—	—
		Grand Total	2,00,000	—	2,00,000

SCHEDULE

Major Head	Sums not exceeding		Total	Total (Revenue and Capital)
	Capital	Grants made by Legislative Assembly		
7	8	9	10	11
₹	₹	₹	₹	₹
	—	—	—	1,00,000
	—	—	—	1,00,000
	—	—	—	1,00,000
	—	—	—	1,00,000
4701-Capital Outlay on Medium Irrigation	—	35,00,00,000	35,00,00,000	35,00,00,000
Total	—	35,00,00,000	35,00,00,000	35,00,00,000
Grand Total	—	35,00,00,000	35,00,00,000	35,02,00,000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of articles 204 (1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the supplementary grants made by the Legislative Assembly for expenditure for the financial year 2025-26.

NAYAB SINGH,
Chief Minister, Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

Chandigarh:
The 26th February, 2026.

RAJIV PRASHAD,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 26th February, 2026, under proviso to rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.